

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

STARRED QUESTION NO:317

ANSWERED ON:11.08.2015

Recall of Products

Arunmozhithevan Shri A.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government proposes to move towards a robust recall regime for products that fail to meet the standards and if so, the details thereof;
- (b) whether the Government is considering to introduce legislations with stricter norms to achieve this objective and if so, the details thereof; and
- (c) whether the proposed changes in the Consumer Protection Act have provisions for recall of unsafe/sub-standard products and also for reimbursement of the price of goods to the consumers in case of a recall and if so, the details thereof?

**Answer**

THE MINISTER OF  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

(a) to (c) : A Statement is laid on the Table of the House.

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STATEMENT REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.\*317 FOR 11.08.2015 REGARDING RECALL OF PRODUCTS.

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(a) to (c): The Consumer Protection Bill, 2015 and the Bureau of Indian Standards Bill, 2015 providing for robust action for recall, refund, return and such other executive action as may be necessary in relation to products that are unsafe and fail to meet standards have since been introduced in the Lok Sabha.

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